

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:1317
ANSWERED ON:26.11.2009
PAYMENT OF ROYALTY
Shukla Shri Balkrishna Khanderao Balu Shukla

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether any royalty on gas and oil is due to Gujarat State; and
- (b) if so, the details alongwith the time by which these dues are likely to be cleared?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI JITIN PRASADA)

(a) & (b): Royalty is paid by Licensee of oil & gas fields to State Government of Gujarat as and when due, as per terms of Oilfield (Regulation and Development) Act, 1948 (ORDA), Petroleum and Natural Gas Rules and various notifications issued under the Act. However, payment of additional royalty in respect of pre-New Exploration Licensing Policy (pre-NELP) Production Sharing Contracts relating to small sized discovered fields under first and second rounds of awards in the State of Gujarat is paid from Oil Industry Development Board (OIDB) funds after reconciliation of royalty amounts from the concerned Licensees.